

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 5.12.2001

The applicant, who is presently working as Primary Teacher, Kendriya Vidyalaya, Angul has filed this application with a prayer for direction to Respondents to transfer her as per transfer Form given in February, 2001, indicating the place of her choice, nearer to her husband's present place of posting by accommodating both husband and wife at one place. In this connection she has also filed a number of representations which is seen under Annexure-15 series. Shri Ashok Mohanty, the learned senior counsel for the respondents prayed for time to file counter. But the learned counsel for the applicant

Shri D. Mohanty submitted that in case a direction to respondents is issued for consideration of representations under Annexure-15 series, then he shall have no objection in the matter. In that view of submissions made by the learned counsel for the respective parties, at this stage I am not inclined to express any opinion on the merits of the case. However, respondents are directed to consider the representations made by the applicant under Annexure-15 series and pass a reasoned order within a period of 30 (thirty) days from the date of receipt of copies of this order and communicate the decision thereon to the applicant within a period of 15 (fifteen) days thereafter.

With the above said observation, direction the O.A. is disposed of. There shall, however, be no order as to costs.

MEMBER (JUDICIAL)

Notice com of not
issued on R.H. due
to non furnishing of
requisite.

For orders.

Bench

By
27/12/01

Requisite for issue
of notice on R.H.
not filed.

Bench

By
4/9/01

Notice issued to the
respondent no. 4 by Regd.
with A.D. Posts.

Rekha
S.O.
6.9.01

By
6/9/01